IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

Notes of the registry	Orders of the Tribunal

O.A. No. 290/00347/15 with MA 290/00170/15
(M.L. Khatri vs UOI & Ors)
Date of Order : 16/10/2015

Mr Vijay Mehta, Counsel for Applicant.

The OA is filed seeking to quash the orders Annex. A/1 dated 22.02.1995 and Annex. A/2 dated 06.11.1997 and further directions to make payment of 50% of pension and 50% of DCRG from the date of retirement which has been withheld for five years and claimed interest @ 12% p.a.

The matter has been taken up for consideration for admission today. On perusal of the material on record, it is seen that the Disciplinary Authority passed the penalty order on 22.02.1995 and the applicant filed review application which was decided on 06.11.1997 vide Annex. A/2. The Annex. A/2 order was passed on the petition of the applicant dated 06.05.1995 for review of order Annex A/1 and since then about 17-18 years have been passed. It seems that the applicant was not at all vigilant in prosecuting the matter apart from filing the representation to the respondents after the matter attaining the finality. He did not filed any Original Application before the Tribunal ventilating his grievance against the orders during all these years and therefore, the matter attained finality during the year 1997 itself. There is no justification for not agitating the grievance before appropriate authority at appropriate time and further no such compelling reasons are stated for condoning the delay which are acceptable to this Court.

Therefore, we find that Original Application filed by the applicant is an afterthought and no specific reasons have been stated in the Miscellaneous Application filed for condonation of delay, which are acceptable to this Court. Therefore, Miscellaneous Application as well as Original Application is devoid of any merit and hence, we are not inclined to issue notices to the respondents. Accordingly, Original Application alongwith Miscellaneous Application for condonation of delay, is dismissed in limine.